Loebsite

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, EAST DISTRICT, KARKARDOOMA COURTS, DELHI.

CIRCULAR

Sub: Completion of trials relating to Child Trafficking Cases within six months

07 .1111 7755

Pursuant to the directions contained in letter no. 3541-3551/DHC/Gaz.18/G-2/SC-Judgment/2025 dt. 21.06.2025 with regard to Judgment dated. 15.04.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl) No. 4658 of 2025 titled as "Pinki V/s State of Uttar Pradesh & Anr.", it is impressed upon the Judicial Officers of all concerned courts to complete the trials relating to child trafficking cases within a period of six months from today and if need be, by conducting the trials on day-to-day basis.

It is further directed to furnish the fresh status report as on 30.09,2025 regarding pending trials of child trafficking cases and also cases decided after issuance of the present directions by the court upto 30.09.2025. The afore-said status report be furnished on or before 04.10.2025 in the prescribed proforma attached herewith as "Annexure-X" on e-mail ID ar-gazette1b.dhc@gov.in.

The above directions of Hon'ble High Court must be scrupulously complied by its letter and spirit.

Vina Kumar) のかままでである。
(VINOD KUMAR) のかがまます。
Principal District & Sessions Judge
East District, KKD, Delhi.

No_8205-8233 Judl./East/KKD/2025.Delhi,

Dated: 1 1 11 2025

Copy forwarded for information and necessary action to :-

1. The Registrar General, High Court of Delhi, New Delhi.

2. The Ld. Principal District & Sessions judge, (Hqs), Tis Hazari Courts, Delhi

3. The Judicial Officers East District, Karkardooma Courts, Delhi.

4. The Officer-in-Charge, Computer Branch, Karkardooma Courts, Delhi.

ு. The Website committee, Karkardooma Courts and Tis Hazari Courts, Delhi.i.

6. The R & I section, East District, for uploading on LAYERS.

7. P.S to the undersigned.

Principal District & Sessions Judge
East District, KKD, Delhi,

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 3541-351/DHC/Gaz.IB/G-2/SC-Judgment/2025

Dated: 21 _.06.2025

From:

The Registrar General, High Court of Delhi, New Delhi.

To

- 1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
- The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
- 3. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
- 4. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
- 5. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
- The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
- 7. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
- The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
- 9. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
- 10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
- The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.

Sub:

Judgment dated 15.04.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl) No. 4658 of 2025 titled as "Pinki vs. State of Uttar Pradesh & Anr."

Sir/ Madam,

I am directed to request you to direct all the concerned courts to complete the trials relating to child trafficking cases within a period of six months from today and if need be, by conducting the trials on day-to-day basis.

I am further directed to request you to furnish the fresh status report (as on 30.09.2025) regarding pending trials of child trafficking cases and also cases decided after issuance of the present directions by this court upto 30.09.2025.

The afore-said status report be furnished on or before 04.10.2025 in the prescribed proforma attached herewith as Annexure-"X" on e-mail ID ar-gazette 1b.dhc@gov.in.

PD253 (Fust)
27/06/2025

Yours faithfully,

(Dilcep Namrani) Assistant Registrar (Gazette-IA)

For Registrar General.

Annexure-'X'

Status report regarding trials of Child Trafficking Cases

S.No.	India:-1	Case f Title		Present Stage of	Next Date of Hearing/Date
1	with Designation			Case	of Decision
2.		+	<u> </u>		
3.		+	l		
1		†	ļ —— — _—		
		 			